

**SCHEDULE
FORM B
PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND
EMPLOYEES**

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process
for Corporate persons) Regulations, 2016)

Memo No- NB/SJCR/ST/VAT/823

[Date]: 13.07.22

To

The Interim Resolution Professional / Resolution Professional-
PRATAP MUKHERJEE

IBBI/IPA-001/IP-

P02515/2021-

2022/13851

Address: 27A, Bhattacharjee Para Road, Paschim Barisha,
P.O.. Thakurpukur,
Kolkata-700063, West Bengal,

Email ID: (pratapmukherjee62@gmail.com)

From The *Commissioner of Commercial Taxes, Govt. of West Bengal*,
Office of the Charge Officer
Commercial Taxes
Salt Lake Charge
Directorate of Commercial Taxes
14, Beliaghata Road, Kolkatta-700015

Subject: Submission of proof of claim .

Madam/Sir,

The Commissioner of Commercial Taxes, Govt of West Bengal, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of **BKS LEATHER EXPORTS PRIVATE LIMITED** The details for the same are set out below:

1.	NAME OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	The Commissioner of Commercial Taxes, Govt of West Bengal
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	
3.	ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	Office of the Charge officer, Salt Lake Charge, Directorate of commercial Taxes, Govt of West Bengal, Jalasampad Bhawan , Block DF, Sector-1 ,

		Bidhannagar, West Bengal, Kolkata 700091 E-mail: jc-st.ctd-wb@wbcomtax.gov.in
4.	TOTAL AMOUNT OF CLAIM(INCLUDING ANY INTEREST, AS AT insolvency COMMENCEMENT DATE)	PRINCIPAL :Rs. 3685826.00 INTEREST :Rs. 3866376.00 TOTAL CLAIM :Rs. 7552202.00
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	Demand Amount in Form-27 for case No:2017-2018/67/04/V/1,
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	Not Available
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	These dues incurred as a result of assessment proceeding u/s46 of WB VAT ACT,03 .
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFFAGAINST THE CLAIM	NO
9.	DETAILS OF ANY RETENTION OF TITLE ARRANGEMENTS IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS	NO
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	Either through Demand Draft in favour of Commissioner Commercial Taxes, Govt of West Bengal or E-payments through GRIPS(Government ReceiptPortalSystem)
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	(i)Form-27 of 2017-2018/67/04/V/1,

Signature of operational creditor or person authorised to act on his behalf [Please enclose the authority if this is being submitted on behalf of an operational creditor]
Name in BLOCK LETTERS –HARADHAN BANDYOPADHYAY
Position with or in relation to creditor-Deputy Commissioner, State Tax Salt Lake Charge
Address of person signing-5/2 Azadgarh Po: Regent Park,Kolkata-700040

*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.

DECLARATION

I, HARADHAN BANDYOPADHYAY, currently . residing at 5/2 Azadgarh Po: Regent Park,Kolkata-700040 do hereby declare and state as follows:

1. **BKS LEATHER EXPORTS PRIVATE LIMITED**, the corporate debtor was, at the insolvency commencement date, that is 29-06-22 actually indebted to me in the sum of Rs. 7552202.00 [Seventyfive Lakhs Fiftytwo Thousand Two Hundred and Two only.

2. In respect of my claim of the said sum or any part thereof, I have relied on the documents

specified below: [Please list the documents relied on as evidence of claim] .

(i) form-27 for case No: 2017-2018/67/04/V/1,


3.The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom .

4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set- off against the claim] .

Date: 13-07-2022


Place: Salt Lake


(Signature of the claimant)
Deputy Commissioner
Commercial Taxes
Salt Lake Charge

VERIFICATION

I, HARADHAN BANDYOPADHYAY the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

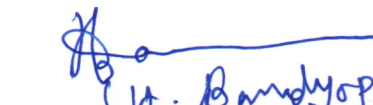
Verified at ... on this Thirteenth day of July, 2022.


(Signature of the claimant)
Deputy Commissioner
Commercial Taxes
Salt Lake Charge

VERIFICATION

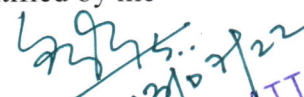
I, the Deponent hereinabove, do hereby verify and affirm that the contents of para 1 to 4 of this declaration are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at ... on this Thirteenth day of July, 2022.


(Signature of the claimant)
Deputy Commissioner
Commercial Taxes
Salt Lake Charge



Identified by me


13/07/22
Sanjay Bhattacharya
Senior Joint Commissioner of Revenue
SALT LAKE Charge
Senior Joint Commissioner of Revenue
Salt Lake Charge

**SCHEDULE
FORM B**

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES
(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution
Process for Corporate Persons) Regulations, 2016)

No.41/NCLT/KOL/CP(IB)No. 324/KB/2019

Dated: 11.07.2022

To
Sri Pratap Mukherjee,
The Interim Resolution Professional,
27A, Bhattacharjee Para Road,
Paschim Barisha, PO- Thakurpukur,
Kolkata, PIN- 700063

From
EMPLOYEES' STATE INSURANCE CORPORATION
REGIONAL OFFICE,
5/1 GRANT LANE, KOLKATA-700012
rd-westbengal@esic.nic.in, Ph No. 2236-4451-55

Subject: Submission of proof of claim in respect of **M/s BKS LEATHER EXPORTS PRIVATE LIMITED**
CP(IB)324/KB/2019-reg


Madam/Sir,

EMPLOYEES' STATE INSURANCE CORPORATION, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of M/s BKS LEATHER EXPORTS PRIVATE LIMITED. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	EMPLOYEES' STATE INSURANCE CORPORATION
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	A STATUTORY ORGANISATION UNDER MINISTRY OF LABOUR AND EMPLOYMENT, GOVERNMENT OF INDIA.
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	EMPLOYEES' STATE INSURANCE CORPORATION, REGIONAL OFFICE 5/1 GRANT LANE, KOLKATA-700012 rd-westbengal@esic.nic.in PH NO. 2236-4451-55
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	TOTAL: RS.6435.00 (INTEREST: RS. 3965.00, DAMAGES:RS.2470.00) FURTHER INTEREST & DAMAGES ARE PAYABLE ON PAYMENT OF CONTRIBUTION.

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डी. दत्ता / D. DATTA
सहायक निदेशक (एन.सी.एल.टी.सेल)/Asst. Director (N.C.L.T Cell)
कार्मिक विभाग
Employees' State Insurance Corporation
आम एवं रोजगार मंत्रालय
Ministry of Labour & Employment
भारत सरकार / Govt. of India
5/1, ग्रंट लेन, कोलकाता - 700012
5/1, Grant Lane, Kolkata - 700012

PARTICULARS		
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	D-18, C-18 (INTEREST).
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	NIL
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	DUE TO NON COMPLIANCE/DELAYED COMPLIANCE ON PAYMENT OF CONTRIBUTION AS PER PROVISIONS OF ESI ACT 1948(AS AMMENDED) INCLUDING INTREST AND DAMAGES PAYABLE AS QN DATE.
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NOT APPLICABLE
9.	DETAILS OF ANY RETENTION OF TITLE ARRANGEMENTS IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS	NOT APPLICABLE
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	ESIC FUND, STATE BANK OF INDIA BRANCH: SPECIALISED INSTITUTIONAL BANKING, KOLKATA. ACCOUNT NO. 11143670834 IFSC : SBIN0014524 MICR CODE: 700002404
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	D-18, C-18 (INTEREST).
Signature of operational creditor or person authorised to act on his behalf [Please enclose the authority if this is being submitted on behalf of an operational creditor]	 डी. दत्ता / D. DATTA उपनिदेशक (एन.सी.एल.सेल)/Asst. Director (N.C.L.T Cell) कर्मचारी राज्य विमा निगम Employees' State Insurance Corporation श्रम एवं रोजगार मंत्रालय Ministry of Labour & Employment भारत सरकार / Govt. of India 5/1, ग्रंट लेन, कोलकाता - 700012 5/1, Grant Lane, Kolkata - 700012	
Name in BLOCK LETTERS:	SRI. DEBASISH DATTA	
Position with or in relation to creditor:	ASSISTANT DIRECTOR	
Address of person signing : REGIONAL OFFICE, EMPLOYEES' STATE INSURANCE CORPORATION, 5/1 GRANT LANE, KOLKATA-700012		
*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India		

DECLARATION

I, SRI. DEBASISH DATTA, currently posted at EMPLOYEES' STATE INSURANCE CORPORATION, REGIONAL OFFICE, 5/1 GRANT LANE, KOLKATA-700012, hereby declare and state as follows: -

1. M/s BKS LEATHER EXPORTS PRIVATE LIMITED, the corporate debtor was, at the insolvency commencement date, being the 29-06-2022, actually indebted to ESI Corporation the sum of TOTAL: Rs.6435.00 (INTEREST: Rs.3965.00, DAMAGES: Rs.2470.00) FURTHER INTEREST & DAMAGES ARE PAYABLE ON PAYMENT OF CONTRIBUTION.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: **D-18, C-18 (INTEREST).**
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever.

Date: 11.07.2022

Place: Kolkata

(Signature of the claimant)

डी. दत्ता / D. DATTA

सहायक निदेशक (एन.सी.एल.टी.सेल) / Asst. Director (N.C.L.T Cell)

कर्मचारी राज्य विमा निगम
Employees' State Insurance Corporation

श्रम एवं रोजगार विभाग
Ministry of Labour & Employment
भारत सरकार / Govt. of India
5/1, ग्रांट लान, कोलकाता - 700012
5/1, Grant Lane, Kolkata - 700012

VERIFICATION

I, SRI. DEBASISH DATTA, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed there from.

Verified at KOLKATA on this 22nd day of July, 2022.

(Signature of the claimant)

डी. दत्ता / D. DATTA

सहायक निदेशक (एन.सी.एल.टी.सेल) / Asst. Director (N.C.L.T Cell)

कर्मचारी राज्य विमा निगम
Employees' State Insurance Corporation

श्रम एवं रोजगार विभाग
Ministry of Labour & Employment
भारत सरकार / Govt. of India
5/1, ग्रांट लान, कोलकाता - 700012
5/1, Grant Lane, Kolkata - 700012

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].